

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III (SPECIAL BENCH)**

Item No.306

IA-3955/2022 IA-848/2022 IA-2299/2021 IA-1409/2021 IA-343/2021 IA-4349/2021

IA-3708/2021 IA-1886/2020 IA-1640/2020 CA-872/2019

In

IB-889(ND)/2019

IN THE MATTER OF:

M/s. Sonal Anand

.....APPLICANT/PETITIONER

Vs.

M/s. International Trenching Pvt. Ltd.

.....RESPONDENT

SECTION

U/s 9 of IBC, 2016

Order delivered on 28.09.2022

CORAM:

**DR. BINOD KUMAR SINHA
MEMBER (TECHNICAL)**

**SHRI BACHU VENKAT BALARAM DAS
MEMBER (JUDICIAL)**

PRESENT:

For the Applicant

: Adv. Nilotpal Shyam for R-2 in IA- 343/2021

For the Respondent

: J S Joshi Adv

Adv. Abhishek Anand and Adv. Sahil Bhatia for R-2

Adv. Nilotpal Shyam for R-2 in IA- 1409/2021

For the HDFC Bank

: Mr. Kunal Tandon, Ms. Richa Sandilya,

Ms. Hita Sharma, Adv.

For the Sus. Board

: Ms. Anjali Sharma & Ms. Deepak Bashta, Advocates

For the DHFL

: Adv Gautam Singhal, Adv. Rajat Choudhary

For Oriental Engineers

: Mr. Karan Chhibber, Mr. Malyaj Sehgal, Advocates.

ORDER

Due to paucity of time, the matter is adjourned as directed by Hon'ble Members.

Put up on **09.11.2022.**



(Madhu Narula)

Court Officer (Court III)